

J

SLP(C)No. 19704 OF 2001

ITEM No.13

Court No. 1

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.19704/2001

(From the judgement and order dated 28/05/2001 in CWP 14098/99  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(With prayer for interim relief)

With

SLP(C)No.19468 of 2001

(With prayer for interim relief)

SLP(C)No.19478 of 2001

(With prayer for interim relief)

SLP(C)No.5263 of 2002

SLP(C)No.5264 of 2002

SLP(C)No.5265 of 2002

SLP(C)No.5266 of 2002

SLP(C)No.5268 of 2002

SLP(C)No.5269 of 2002

Date : 20/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE DR. JUSTICE AR. LAKSHMANAN

...2/-

For Petitioner (s)      Mr. Mahabir Singh, Adv.  
                                 Mr. Ajay Pal, Adv.  
                                 Mr. TV George, Adv.  
                                 Mr. Rakesh Dahiya, Adv.

For Respondent (s)      Mr. Hemant Sharma, Adv.  
                                 Ms. Amita Verma, Adv.  
                                 Ms. B Sunita Rao, Adv.  
                                 Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
As prayed, let a rejoinder affidavit be filed  
within four weeks, and no more. List thereafter.  
.SP1

(Alka Dudeja)  
Court Master

(S. Krishnan)  
Court Master